

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.....

Diary No. 4438/2017

(Arising out of impugned final judgment and order dated 07-06-2016  
in CRLA No. 881/2010 passed by the High Court of Judicature at  
Allahabad)

ASHUTOSH KUMAR @ ASHU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH THROUGH SECRETARY

Respondent(s)

(With IA No.97960/2017-CONDONATION OF DELAY IN FILING, IA  
No.97963/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
and IA No.97962/2017-CONDONATION OF DELAY IN REFILING)

Date : 09-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Harish Pandey, AOR

Mr. Manish Kr., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable in six weeks, in the special  
leave petition as also on the prayer for bail.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER